



2026:AHC:50109

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 9011 of 2026

Ram Naresh Patel

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Girja Shanker Mishra, Pratiksha Rai
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The writ petition in question has been filed with the prayer to direct the Respondent Nos.2 namely Sub Divisional Magistrate, Tehsil Sadar, District Varanasi & Respondent No.3 namely Tehsildar, Tehsil Sadar, District Varanasi to decide the representation of the petitioner dated 12.10.2025, copy of which is appended as Annexure-5 to the writ petition.
2. From perusal of the aforesaid it transpires that the aforesaid application has been filed for the purpose of mutation.
3. Learned Standing Counsel appearing on behalf of Respondents argued that the proper remedy is available to the petitioner to move an application before the concerned competent authority as provided under Section 34 of the U.P. Revenue Code, 2006.
4. In this view of the matter, the present writ petition is **disposed of finally** permitting the petitioner to move a proper application as provided under Section 34 of the U.P. Revenue Code, 2006 before the concerned competent authority. Needless to say that if, such application is filed, authority concerned will decide the same, in accordance with law.

(Prakash Padia,J.)

March 11, 2026

Swati